NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.73/(MAH)/2016 CA No. 19/2016

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: Mr. Sushil Dhurchand Bothra

V/s. M/s. Arham Anmol Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 235 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATIO	DN	SIGNATURE
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CA No. 19/2016 in CP No.73/397-398,235/CLB/MB/MAH/2016				

1. The Learned Counsel of both the sides are present.

2. As per the statement made by the Respondents, part compliance of the directions of the Order dated 24.01.2017 has been made. From the side of the Petitioner a list vide Letter dated 04.03.2017 was communicated to the Respondents, however, after discussion it is

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mutually agreed that the documents as listed from Sr. Nos. 5 to 10 shall only be provided to the Petitioner, subject to payment of costs of the photocopy etc. The documents shall be provided within a week's time. Thereafter the Petitioner is directed to submit the Rejoinder, if any, on or before 31st March, 2017. All other pleadings, if any, is also expected to be finalized by the date so fixed.

3. Thereafter, on completion of the pleadings, the Petition as well as the Application to be listed for hearing on **18.04.2017**. Date is communicate to both the sides.

sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)

08.03.2017.